

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 219 of 2019

IN THE MATTER OF:

**Committee of Creditors of Amtek Auto
Limited Through Corporation Bank**

...Appellant

Vs.

Mr. Dinkar T. Venkatasubramanian & Ors.

...Respondents

Present: For Appellant: - Mr. Abhinav Vasisht, Senior Advocate with Ms. Misha, Mr. Siddhant Kant and Ms. Charu, Advocates for CoC.

Mr. Gyanendra Kumar, Ms. Sikha Tandon, Ms. Tvisha Roy Chudhury and Mr. Shivanshu Bhardwaj, Advocates.

Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocates.

For Respondents: - Mr. Ramji Srinivasan, Senior Advocate with Ms. Srishti Kapoor, Ms. Sylona Mohapatra, Advocates and Ms. Kiran Sharma, C.S.

Mr. Gopal Subramaniam and Mr. Rajiv Nayar, Senior Advocates with Mr. Abhishek Swaroop, Mr. Rahul Rai and Mr. Pavan Bhushan, Advocates.

Mr. Naman Singh Bagga, Ms. Manjira Dasgupta, Advocates for Intervenor (Nippon Steel Corporation).

Company Appeal (AT) (Insolvency) No. 442 of 2019

IN THE MATTER OF:

Liberty House Group Pte. Ltd.

...Appellant

Vs.

Mr. Dinkar T. Venkatasubramanian & Anr.

...Respondents

Company Appeal (AT) (Insolvency) No. 443 of 2019

IN THE MATTER OF:

Liberty House Group Pte. Ltd.

...Appellant

Vs.

**The Committee of Creditors of
Amtek Auto Ltd. & Anr.**

...Respondents

Present: For Appellant: - Mr. A.S. Chandhiok, Senior Advocate with Mr. Krishnendu Dutta, Mr. Sweta Kakkad, Ms. Priya Agarwal and Ms. Aditi Mohapatra, Advocates.

For Respondents: - Mr. Ramji Srinivasan, Senior Advocate with Ms. Srishti Kapoor, Ms. Sylona Mohapatra, Advocates and Ms. Kiran Sharma, C.S for R.P.

Mr. Abhinav Vasisht, Senior Advocate with Ms. Misha, Mr. Siddhant Kant and Ms. Charu Bansal, Advocates for CoC.

O R D E R

03.05.2019— Heard the parties.

Learned counsel for the 'Committee of Creditors' are allowed to file additional affidavit giving the details of persons who intend to submit their 'Resolution Plans'/ 'Revised Resolution Plans'.

'Liberty House Group Pte. Ltd.' may also file an affidavit within a week and state whether it still agrees to implement the plan without any condition.

Post these appeals 'for admission' on 20th May, 2019 at 12.00 Noon in the top of the list.

Until further orders, the 'Resolution Professional' will ensure that the company remains a going concern and the manufacturing and production of the company do not suffer, payment of wages to the employees/workmen are made on time and if any material is supplied during corporate resolution process, the payment must be paid to the supplier/creditor. The Insolvency Resolution Professional will also take aid of (suspended) Board of Directors, paid Directors and employees. The Banks having accounts of the corporate debtor will also cooperate with the 'Insolvency Resolution Professional' to ensure compliance of this order.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g